

24-06-2020

CBI Vs Sanjeev Kumar & Others

RC no 04/(A)2012/CBI/ACB/DLI

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

Present :

Sh. U. C. Saxena, Ld. Sr. PP for CBI Online .

Both accused are present Online.

Sh. Raj Kamal Arya, Ld. Counsel for accused Ramesh Mali

Online.

Accused Sanjeev Kumar and Ramesh Mali Online.

Both the accused have filed written arguments. Copies were supplied to Ld Prosecutor. Ld. Prosecutor has argued the matter in rebuttal. Ld. Counsels for accused Sanjeev Kumar had stated that he has nothing further to argue. Ld. Counsel for accused Ramesh Mali also says that he has nothing to add and his written arguments should be considered as final.

Re-notify the matter for judgment/clarifications if any for 08.7.2020.

Dated 24-06-2020

Anuradha Shukla Bhardwaj

Special Judge PC Act 21

RADC New Delhi